

In the Central Administrative Tribunal: Additional  
Bench: Allahabad.

.....

Reply on behalf of the Respondents

In

Registration No. 452 of 1986

Shitla Prasad ..... Petitioner

Versus

The Union of India

and others ..... Respondents.

Affidavit of Sri Hari Ram, aged  
about 45 years, Son of Shri Hira  
Lal, Chief Law Assistant, Northern  
Railway, Lucknow.

.....

Deponent

I, the deponent abovenamed, do hereby solemnly  
affirm and state on oath as under : -

1.

That the deponent is the  
Chief Law Assistant, Northern Railway, Lucknow

(PA)

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:: 2 ::

and is fully acquainted with the facts deposed to hereinafter.

2. That the contents of the petition filed by the petitioner has been read and fully understood by the deponent.

3. That the contents of the paragraph nos. 1 to 5 of the said petition need no reply.

4. That in reply to the contents of paragraph no. 6 (i) and (ii), it is stated that they are admitted.

5. That in reply to the contents of the paragraph no. 6 (iii) of the said petition, it is stated that the petitioner did not qualify the selection and he was not empanelled.

6. That the facts stated in paragraph no. 6 (iv) of the said petition are

*Not true*

:: 3 ::

not admitted. In Annexure 'I', the name of Shri P.N. Dubey has been correctly shown amongst the General candidates with the name of his father.

7. That the contents of the paragraph no. 6(v) of the said petition are absolutely vague and are denied. The procedure prescribed by the Railway Board vide its circular dated 7/10.12.1973 and Circulars dated 25.7.1979, 17.10.1979 and 27/30.10.1979 were strictly followed by the Selection Board.

8. That the contents of the paragraph no. 6(vi) of the said petition are denied. The Selection Committee consisted of the Divisional Mechanical Engineer, Divisional Commercial Superintendent and Executive Assistant. At the relevant time, there was no post of Divisional Personnel Officer and the Competent Authority, The Divisional Railway Manager, nominated Sri P.L. Arya Executive Assistant to Divisional Railway Manager to function as Personnel Officer in the said Selection. It is relevant to point out that the Executive Assistant to the Divisional Railway Manager belonged to the Personnel Branch.

*Janakar* It is also relevant to point out here that the petitioner at no stage during the selection

(P.D.)

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:: 4 ::

proceedings raised such objections as pointed out in the para under reply. Since the petitioner was declared unsuccessful in the said selection, he has come with such false pleas to get the selection proceedings quashed. Since the petitioner did not raise such objections at the relevant time, when the course of action according to him had accrued when Mr. P. L. Arya joined the Selection Board, he has no cause of action to challenge the same.

In view of the above facts and circumstances as stated, the petitioner is not entitled to get any relief which he has claimed in his petition and the petition is liable to be rejected.

*Hari Ram*

VERIFICATION:

I, Hari Ram, aged about 45 years Son of Sri Hira Lal, Chief Law Assistant, Northern Railway Lucknow do hereby verify that the contents of paragraphs 1 to 8 of this reply are true to my personal knowledge and belief, that I have not suppressed any material facts.

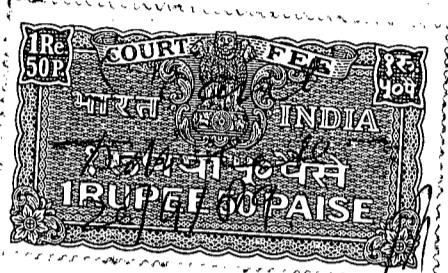
Place: Allahabad  
Date: 30.3.1987  
13.4.87

*Hari Ram*  
.....  
Deponent-

No. of Order	Date of Order	ORDER WITH SIGNATURE	Office notes to action (if any) taken on order
	25-3-81	<p>Hom D S Misra - AM      Hom G S Sharma - AM</p> <p>A junior of Sri Suryakant is present for the examination and Sri Lalji Singh is present for the respondent. The copy of paper book has not been submitted to Dr. S. S. Sharma. The petitioner's counsel shall submit a copy of paper book to Dr. S. S. Sharma within two days. The case is adjourned to 14-4-81 for hearing.</p> <p>AM</p> <p><u>AM</u></p>	

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Application under section 22(3)(h) of the Administrative  
Tribunal Act, 1985.



In the court of the Administrative Tribunal Allahabad  
Circuit Bench, Lucknow.

Date of filing 20/4/89

Registration No. 452/06

Signature \_\_\_\_\_

Registrar \_\_\_\_\_

C.M. An. No 07/09 (L)

*On 21/4/89*

Sri Shitla Prasad, aged about years, son of Sri Ram  
Asrey, C/o S.S.N. Railway Charbagh, Lucknow, /Ram Sagar  
Runny Shed Colony, L.D. 28, Alambagh, Lucknow.

..... Petitioner.

Versus

1- Union of India, through General Manager,  
Baroda House New Delhi.

2- Divisional Railway Manager, N.Railway Hazratganj,  
Lucknow.

..... Opp. Parties.

Inre:

Registration O.A. No.452 of 1986

Sri Shital Prasad ....Vs.... Union of India and another

Decided Ex-parte on 20.3.1989

by Hon'ble Mr. Justice Kamleshwar Nath  
V.C. and Hon'ble Ajai Jauhari.

The humble applicant submits that for the facts and  
reasons stated in the accompanying affidavit it is therefore  
prayed that the ex-parte order deciding the registration  
O.A. 452 of 1986 "Shital Prasad...Vs...Union of India and ors.

*Q*  
21/4/1989, ex parte, may be recalled and set aside and

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the the petition may be disposed of on its merits after affording the opportunity of being heard to the applicant.

In verification

I, Shitla Pd., aged about years, son of Sri Ram Asrey, c/o S.S. N.Railway Charbagh, Lucknow dohereby ~~submeyx~~ verify that the contents of this application are true to my personal knowledge, and belief, and that I have not suppressed any material of fact.

Lucknow:

Dated: 29/11/1977

29/11/1977

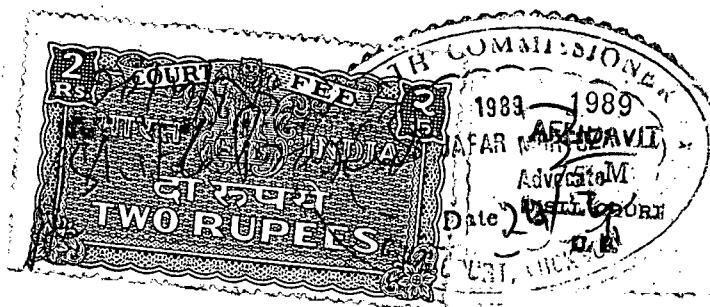
Applicant.

To,

The Registrar,  
Central Administrative Tribunal  
Principal Bench, New Delhi  
Addl. Bench at Allahabad  
Circuit Bench, at Lucknow.

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In the court of Central Admn. Tribunal, Allahabad  
Circuit Bench, Lucknow. 21



**Sri Shitla Prasad** ..... Petitioner.

Versus

**Union of India and others** ..... Opp. Parties.

Affidavit in support of application under section 22(3) (h) of the Administrative Tribunal Act, 1985.

•••••

I, Shitla Prasad, aged about years, son of Sri Ram Asrey, c/o S.S. N.Railway, Charbagh, Lucknow, /Ram Sagar Runny Shed Colony, L.D.28, Alambagh, Lucknow, the deponent do hereby solemnly affirm and state on oath as under:-

1- That the deponent is the applicant in the above noted case and is fully conversant with the facts of the case.

2- That on 20.3.1989 the abovenoted case was listed for final hearing as well as for filing the documents in terms of the order passed in 1987.

3- That on 20.3.89 the deponent was on medical leave which was sanctioned latter on, 2

21/03/1989

PR5

and so far the counsel of the deponent is concerned his mother in law expired in Gorakhpur, so he too left the city on 19th of March, 1989 and as such none was there when the case was called out, and was decided ex parte.

4- That the documents required have not been filed by the Union of India and others, and the important decision as well as the rules and the guide lines framed by the Railway Board have also not been pressed due to absence of any one from the side of the deponent.

5- That the entire carrier of the deponent is blocked and as such it is highly desirable in the ends of justice that the abovenoted case registration NO.O.A. No.452 of 1986 Shital Prasad...Vs...Union of India and another may be decided on its merits after affording the opportunity of being heard to the deponent and after setting aside the ex parte order dated 20.3.1989.

6- That in case the deponent is not allowed to be heard than he shall suffer irreparable loss and injury.

Lucknow:

Dated: 20/4/89

Q  
21/4/89  
Deponent.

Verification

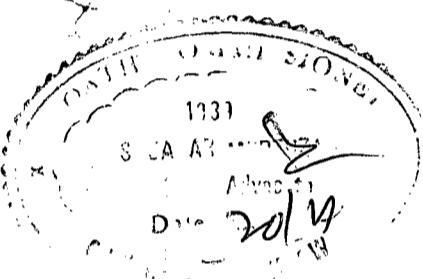
I, the abovenamed deponent do hereby verify that the contents of paras 1 to 5 of this affidavit are true to my personal knowledge, and those of para 6

of the same are believed to be true. No part of this affidavit are false and nothing material have been concealed in it so help me God.

21/11/86

Deponent.

I, identify the deponent who has signed this affidavit before me.



Advocate.

Solemnly affirmed before me on 20/11/86  
at 11-01 am/pm by the deponent Sri Shikhabazar  
who is identified by Sri Surya Kant  
Advocate High Court Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

Solemnly affirmed before me in the office of the Clerk to the State Court at 11-01 by Sri Shikhabazar who is identified by Sri Surya Kant ADV I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained to him by me.

Surya Kant  
Advocate High Court Lucknow

## Central Administrative Tribunal

Lucknow Bench

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Cause Title 457 of 1986 (4)

Name of the Parties Muni del Kamajie Applicant

Versus

erson of dho

Respondents

## Part A, B, C.

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## CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

Nauni Lal - v - 505 -

## FORM OF INDEX

D.A./T.A./R.A./C.C.P./ No. 457-1986

## P A R T - I

1. Index Papers :- 1 to 3

2. Order Sheet :- 4 to 15

3. Any other orders :- X

4. Judgement :- CA No 6/86 16 (1 Page)

5. S.L.P. at 26-3-89 :- X

Dr. Registrat

Supervising Officer

Dealing Clerk

Note :- If any original document is on record - Details.

Nil

Dealing Clerk

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Central Administrative Tribunal  
Lucknow Bench

INDEX SHEET

Cause Title O.A. 457/86 of 1993

Name of the Parties Plaintiff Lal - Applicant  
Versus  
Union of India - Respondents

Part A.E.C.

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(3) CM.M. 09/09		

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ADDITIONAL BENCH,**

23-A, Thornhill Road, Allahabad-211001

(P)

Registration No.

457 of 1986

APPLICANT (s) Mamne Lal Kanocca

RESPONDENT(s) Union of India through General Manager

Baroda House New Delhi & another

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	Ys
2. (a) Is the application in the prescribed form ?	Ys
(b) Is the application in paper book form ?	Ys
(c) Have six complete sets of the application been filed ?	Ys, 7 sets filed.
3. (a) Is the appeal in time ?	Ys
(b) If not, by how many days it is beyond time ?	—
(c) Has sufficient cause for not making the application in time, been filed ?	—
4. Has the document of authorisation/Vakalat-nama been filed ?	Ys
5. Is the application accompanied by B.D./Postal-Order for Rs. 50/-	Ys
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	Ys
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	No document filed.
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	N.A.

(H.S) 4

Order Sheet

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH ALLAHABAD

No. 457 of 1986.

VS

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
1	2	3
5.9.86.	<p>Lawyers are on strike today. The case is adjourned to 30.9.86 - for admission.</p> <p style="text-align: right;">B.O.C.</p> <p style="text-align: center;"><u>JKR</u> <u>SP9</u></p>	
30.9.86	<p>Hon. S. Zahoor Hasan, V.C. <u>Non-<sup>Adj</sup> by Mr. Member</u></p> <p>The petitioner in person is present. He states that his counsel is ill. Put up on 24.10.86 for admission.</p> <p style="text-align: center;"><u>M</u> V.C.</p> <p style="text-align: center;"><u>D</u> A.M.</p> <p style="text-align: left;">(Ran)</p>	

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ORDER SHEET  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

.....NO..... 457 .....OF 1986

N.L. Kachuaia.....VS.....U.O.T.....

SL NO of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
	20/11/86	<p>Hon' D.S. Misra - AM. Hon' G.S. Sharma - JM</p> <p>Mr. Surya Prakash for the applicant and Sri Lalji Sinha for the respondent are present. Copy of the petition has been given to Sri Sinha. On his request he is allowed to file reply within 3 weeks. Respondents may thereafter be filed within one week. The case be now listed for hearing on 6-1-87. The question of admission shall be considered at that time.</p> <p style="text-align: center;">3/</p> <p>Member (A) Member (B)</p> <p>Hon' D.S. Misra - AM. Hon' G.S. Sharma - JM</p> <p>Sri Surya Kame for the petitioner informs that two other cases (No-406 and 407 of 1986) are listed on 12/11/86 and this case be now listed on that date. It is ordered accordingly.</p> <p style="text-align: center;">3/</p> <p>AM. JM.</p>	
6/1/87		<p>Hon' D.S. Misra - AM. Hon' G.S. Sharma - JM</p> <p>Counsel for respondents do not file any reply so far. Case is submitted for hearing as directed by court.</p> <p style="text-align: center;">3/</p> <p>AM. JM.</p>	<p>DR</p> <p>Counsel for respondents do not file any reply so far. Case is submitted for hearing as directed by court.</p> <p style="text-align: center;">3/</p>

(AS)

ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD

..... NO. .... 457 OF 1986 .  
..... VS .....

Sl. No. of Order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
	14-4-87	<p>Hon. A. Jay. John - AM Hon. G. S. Sharma - JM</p> <p>Sri G. S. Srivastava is present on behalf of the Sri Surendra Kaul No body is present on behalf of the respondents. He wants adjourning for one week. Counsel affidavit has not yet been filed in this case. The case is adjourned to 21-4-87 for adjournment</p> <p style="text-align: center;">31</p> <p style="text-align: center;">AM</p> <p style="text-align: center;">SP</p>	<p style="text-align: center;">Office Notes as to action (if any) taken on order</p> <p style="text-align: center;">OR No communication application has been filed, to date.</p>
	21-4-87	<p>Hon. D. S. Misra - AM Hon. G. S. Sharma - JM</p> <p>The applicant's counsel wants time to file an amendment application. He was allowed to do so within twenty days.</p> <p style="text-align: center;">31</p> <p style="text-align: center;">AM</p> <p style="text-align: center;">SP</p>	<p style="text-align: center;">OR No communication application has been filed, to date.</p> <p style="text-align: right;">4-5-87</p>

आदेश पत्रक  
ORDER SHEET

आ० अ० अ० १८  
I.A. १८

अपील  
निर्देश आवेदन रजिस्टर में सं०  
No. in Reference Application Register  
Appeal

Restoration No. 111/86 In  
457/86

अपील अधिकरण  
Appellate Tribunal

अपीलार्थी  
आवेदक

Appellant  
Applicant

अपीलार्थी  
आवेदक द्वारा

बनाम

प्रत्यर्थी

Appellant  
Applicant

प्रत्यर्थी द्वारा  
Respondent

vs.  
Respondent

आदेश की क्रम संख्या  
और तारीख  
Serial number of  
order and date

संक्षिप्त आदेश, निर्देश दते हुए, यदि आवश्यक हो  
Brief order, mentioning reference, if necessary

पालन कैसे हुआ और पालन  
करने की तारीख  
How complied with and  
date of compliance

29/7/87

Deputy Registrar  
application  
List this case for orders  
before court, alongwith previous  
paper on 26-8-87.  
Inform the applicant, as  
the application has been filed  
by post.

OR  
The case was  
sent in default  
of the petitioners on  
15-8-87.  
Now the petitioners  
move this application  
for Restoration on  
the original number.  
Kindly fix the  
date in this case.

26/8/87

Hon. D.S. Misra - Am.  
Hon. C.S. Sharma - Jm

On the request of  
applicant's con order, the case  
is adjourned to ~~21/8/87~~ for date fixed.  
by 16/10/87  
hearing.

OR  
The applicant has  
been informed of the  
date fixed.

commuted. by  
20/8/87

S.P.

AM.

(कृपया P.T.O.)

Tu.

Order Sheet

(A)

12

Regd. No.

04457/1986

12-4-88

Hon. A. Say. Solon - AM

Hon. G. S. Sharma - JM

No one is present for the applicant, the case is adjourned to 2-8-88 for hearing.

3. m.

3  
A.M.

21/8/88

Hon. D. S. Misra - AM

Hon. G. S. Sharma - JM

None is present for the applicant the case is adjourned.

~~AM~~ 3. m.

AM.

OR

As no date has been given by the Hon'ble Court, this case be listed before DR (J) to fix a date in the court.

by DR (J)  
12/8/88

12.8.88 Regd.

No one appears for the parties. List before court for orders on 4.10.88

1  
Regd.

AO

24-2-89.

Hon. D.S. Misra, A.M.  
Hon. G.S. Sharma, J.M.

14

No one appears for the applicant,  
Sri Lalji Singh puts an appearance for  
retdt. Put up on 20.3.89 for  
oral hearing.

JY

J.M.

V.C.

20.3.89

Hon' Justice K. Nath. V.C.  
Hon' A. John, A.M.

For orders see our  
orders I date passed  
on separate sheet in  
O.A. No. 406/86.

sd-  
DMsd-  
V.C.

GR.

This case is connected  
with O.A. No. 406/86 which was  
decided ex parte on 20.3.89 -  
by the bench consisting of  
Hon' Mr. Justice K. Nath, V.C.  
and Hon' Mr. A. John, A.M.

Applicant has filed one  
more application no. 89/89/86  
on 20.4.89 for recalling the  
order of court dt 20.3.89.

O.M. application dt 20.4.89  
is submitted for orders.

Aug  
15Hon' Mr. Justice K. Nath, V.C.  
Hon' Mr. D.S. Misra, A.M.

3/5/89

For order, see our orders,  
dated 3/5/89 passed on the  
ordersheet of O.A. No. 406/86.

A.M.

V.C.

(sns)

Hon' Mr. Justice K. Nath, V.C.  
Hon' Mr. K.J. Raman, A.M.

27/6/89

For order, see our orders,  
dated 27/6/89 passed on the  
ordersheet of O.A. No. 406/86.

(sns)

A.M.

V.C.

Central Administrative Tribunal, Allahabad  
Circuit Bench at Lucknow

Registration O.A. No. 457 of 1986

Navmi Lal Kanavjia Vs. Union of India & Others

Connected with

Registration O.A. No. 458 of 1986

Bechan Lal Vs. Union of India & Others

Connected with

Registration O.A. No. 406 of 1986

Ram Kumar Vs. Union of India & Others

Connected with

Registration O.A. No. 407 of 1986

Bhagwati Shanker Vs. Union of India & Others

Connected with

Registration O.A. No. 452 of 1986

Shitla Prasad Vs. Union of India & Others

Connected with

Registration O.A. No. 456 of 1986

Devi Bux Singh Vs. Union of India & Others

Hon. Justice Kamleshwar Nath, V.C.

Hon. Ajay Johri, A.M.

(By Hon. Justice Kamleshwar Nath, V.C.)

For judgements see our judgements of date  
passed in O.A. No. 406 of 1986 Ram Kumar Vs. Union of  
India and Others.

Member (A)

Vice Chairman

Dated the 20th March, 1989

RKM

(A3)  
(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD

Registration No. 457 of 1986.

Sri Naumi Lal Kansujia ----- Applicant.

Versus

Union of India and others ----- Opposite-Parties.

I N D E X

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Sl.No.	Particulars	Pages
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3.	Annexure No. 1 Impugned order	7
4.	Vakalatname	8

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Lucknow:

Dated: 27.8.1986.

  
( Surya Kant )  
Advocate

10, Shiv Puri, Lucknow.

Naumi Lal Kansujie Counsel for the Applicant.

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL

ACT 1985.

Reg. No. 15 of 1986  
Central Administrative Tribunal

For use in the Tribunal's Office:-

Additional Bench

ALLAHABAD/PATNA/JASALPUR

Date of Filing... 29. 9. 86 ... OR

Date of Receipt by Post

Date of filing

Registration No.

For Chandan  
Deputy Registrar.

Signature

Registrar

In the Central Administrative Tribunal,  
Additional Bench of Allahabad.

Between

Sri Naumi Lal Kanaujia

Applicant.

And

Union of India and others

Opp. Parties.

Details of the Application:

1. Particulars of the Applicant:

(i) Name of the Applicant: Naumi Lal Kanaujia  
(ii) Name of the father: Late K.R.Kanaujia  
(iii) Designation and office Coach Attendant  
in which employed S.S. Charbagh, Lucknow.  
(iv) Office Address C/o S.S. N.Railway  
Charbagh, Lucknow.  
(v) Address for service of C/o I.O.M. Workshop  
all notices. Bandaria Bagh, Lucknow.

2. Particulars of the Respondents:

(i) Designation of the respondents:

(A) Union of India through General Manager,  
Baroda House New Delhi.

Naumi Lal Kanaujia

----2/

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

**(ii) Office address of the Respondents:**

(A) Union of India through General Manager,  
Baroda House New Delhi.

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

**3. Particulars of the order against which the application is made:-**

The application is against the following order:-

(i) Order No. 220-E6/E-T.C./84

(ii) Date, June 30, 1986.

(iii) Passed by Divisional Railway Manager N.Rly.,  
Hazratganj, Lucknow.

**(iv) Subject in Brief:-**

That the applicant is at present working as Coach Attendant. He was previously selected in the competition for appointment on the post of Commercial Clerk, but not sent for training by the respondents No. 1 and 2, and is working as Coach Attendant. He has wronging been failed on the post of Ticket Collector. The constitution of the selection committee was also illegal and the result has wrongly been declared. The ~~xxxxxxxxxx~~ of the selection Board not applied their mind properly and violated the relevant provisions of law made by the Railway Board.

**4. Jurisdiction of the Tribunals: Allahabad.**

The applicant declares, that the subject matter of the order against which he wants reversal is within the jurisdiction of the tribunal.

Naumi Lal Kanoogi,

3/

**5. Limitation:-**

The applicant further declares that the application is within the limitation prescribed in section 21 of the Administrative Tribunal Act, 1985.

**6. Facts of the case:**

- (i) That the applicant is senior most Schedule Caste and from sports Quota he was appointed as Mali in 1970 and in 1977 he changed his category and became Porter.
- (ii) That since ~~xx.~~ 1.12.1978, the applicant is Coach Attendant he is High School also, and is performing his duties with utmost honesty, labour in as much as no complaint of any kind have been received, and his service record is neat and clean.
- (iii) That the applicant appeared for the selection on the post of Ticket Collector and he qualified but in the interview he has wrongly been failed by the respondents, and a Photostat copy of the said result is filed herewith as Annexure No. 1 to this application.
- (iv) That in Annexure No. 1 the name of the parentage of Sri P.N. Dubey has wrongly been mentioned and Sri Hanuman Prasad has wrongly been selected from the Schedule caste, qupta. He is a High Caste Hindu, and several persons are Junior to the applicant.
- (v) That the selection Board have not followed the law made by the Railway Board, vide No.R(N.G)1-72 PMT/100 of 7/10.12.1973 and also not complied

Naumi Lal Komereya -----41

(A) (b)

the Railway Board's letter dated 25.7.79, 17.10.1979 and 27/30.10.1979 which provides the procedure for selection.

(vi) That vide Railway Board's letter No. E(N.G.) 1-72 EMI/100 of 7/10.12.1973. The Railway Board have made mandatory that one officer of the selection Board must be from the Personal Branch, but in the present case none of the Officer of the Personal Branch was forming the part of the selection Board, hence entire selection have been vicitiated on this ground alone and the applicant having no alternative prefers this application on the grounds interalia:-

#### G\_R\_O\_U\_N\_D\_S

- (A) Because the applicant is Senior to Several Persons mentioned in Annexure No. 1 and in the selection the procedure laid down by the Railway Board have not been followed.
- (B) Because in absence of any member from the personal Branch, the entire selection has viciated.
- (C) Because the candidature of the applicant has not properly been considered by the selection Board and the representations have wrongly been decided and the respondents ought to have declared the applicant successful.

7. Reliefs sought: In view of the facts mentioned above in para 6, the applicant prays for the following reliefs:

- (i) to issue a suitable orders, direction or

Naumi Lal Komwngia ----5p/

AP

command declaring the applicant passed in the selection of Ticket Collector (T.C.).

(ii) To issue a suitable order direction or command quashing the entire selection vide Annexure No. 1 to this application as the same is void and illegal.

(iii) to direct the respondent No. 1 and 2 to produce all the papers of the selection and constitution of the selection Board, before this Hon'ble ~~Ex~~ Tribunal.

(iv) Costs of the application may be awarded to the applicant and against the respondents.

8. Interim order is prayed for:

Pending final decision on the application, the applicant seeks the issue of the following interim orders.

(i) Respondents No. 1 and 2 may be directed to produce all the papers of the selection and the constitution of the selection committee, and not to destroy them during the pendency of this application.

(ii) to stay the implementation of the result contained in Annexure No. 2 1 to this application.

9. Details of the Remedy Exhausted:

In view of the facts that the Railway Board's directions have been violated and the representation ~~xxxxxxxxxx~~ have been rejected, though the order's can not been communicated.

10. Matter not pending with any other court:- The applicant further declare, that the matter regarding which this

Naumi Lal Komeyji

----6/

application has been made is not pending before any court of law or any other authority, or any other Bench or Tribunal.

11. Particulars of the Postal order in respect of the Application:  
Postal order no DD 458604

12. Details of the Index: An Index in duplicate containing the details of the documents, to be relied upon is enclosed:-

13. List of Enclosures:

(i) Annexure No. 1- Impugned order of selection

(ii) Valkalatnama;

(iii) Index;

(iv) Postal order. DD 458604

IN VERIFICATION:

I, Naumi Lal Kanujia s/o K. R. Kanujia  
aged about 39 years, working as Coach Attendant at  
Charbagh, Lucknow, resident of Bandan-e-Bagh  
Lucknow, do hereby verify that the  
contents of 1 to 13 are true to my personal knowledge,  
and belief, and that I have not suppressed any material fact  
Lucknow:

Dated: 27.8.1986.

Applicant.  
Naumi Lal Kanujia

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## NORTHERN RAILWAY

No.220-E6/3-TC/84

Div. Office,  
Lucknow.

June 30, 1986.

Reg: Selection (written test followed by viva-voce) for the post of Ticket Collector from amongst class IV staff.

In the written test held for the post of Ticket Collector, grade Rs.260-400, held on 20.1.85 followed by viva-voce test held on 23.4.86 to 25.4.86 the following candidates have been placed on panel of Ticket Collector grade Rs.260-430 from amongst class IV staff :—

### General candidates

1. Sri H.C.Mathur s/o Sri B.B.L.Mathur	HQ/LKO
2. Sri Ashok Kumar s/o Sri Ayodhya Prasad	HQ/LKO
3. Sri Murari Pandey s/o Sri N.Pandey	HQ/Dilkusha
4. Sri Om Prakash Tewari s/o Sri R.K.Tewari	HQ/LKO
5. Sri K.C.Kanojia s/o Sri K.L.Kanojia	HQ/LKO
6. Sri Sabir Ali s/o Sri Rahmat Ali	HQ/LKO
7. Sri Ashok Kumar s/o Sri Basant Lal	HQ/LKO
8. Sri Om Prakash Singh s/o Sri B.Singh	HQ/PKK
9. Sri Ramesh Prasad s/o Sri Mathura Pd.	HQ/LKO
10. Sri P.N.Dubey s/o Sri R.C.Dubey	HQ/LKO
11. Sri A.K.Mishra s/o Sri Kaushal Misra	HQ/LKO
12. Sri D.K.Tripathi s/o Sri B.D.Tripathi	HQ/LKO
13. Sri Balbir Rana s/o Sri J.B.Rana	HQ/LKO

### S<sub>2</sub>S<sub>3</sub>S<sub>4</sub>Candidatas

1. Sri Hanuman Prasad s/o Sri Ram Gulam	HQ/LKO
2. Sri Budhram s/o Sri Calbal	HQ/LKO
3. Sri Shyam Lal.s/o Sri Baboo Lal	HQ/LKO

### S.T.Candidates

1. Sri Fagoo Basera s/o Sri Lakhman Basera HQ/PBH

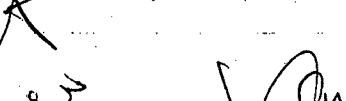
EA/Div. Rly. Manager,  
Lucknow. -

Copy for information and necessary action to:

1. DPO/LKO
2. APO(II) LKO
3. Station Supdt., Lucknow, Pratapgarh, Varanasi
4. Station Master, Dilkusha & Pakhravli.

4. Status on Mag

.....  
Attested  
Surya

Khrauli. 

Naumi Lal Kmeuji

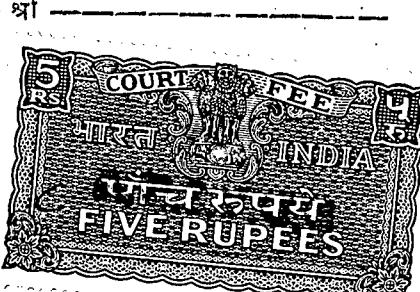
ब अदालत श्रीमाल  
[वादी] अपीलान्ट

Central Advertiser Hub

महोदय

A10

[रेस्पाइंट]



श्री

## वकालतनामा

वादी ( अपीलान्ट )

न० मुकदमा

ऊपर लिखे मुकदमा में अपनी ओर से श्री Suryakant, Advocate वकील

10 - Shri Shrikant, Radhey Mohan महोदय  
Advocate, Deekhaon एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हुं और लिखे देता हुं इस मुकदमा में वकील महोदय स्वर्व अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रूपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील मिगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकदमा उठावें या कोई रूपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हकारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें-वकील महोदय द्वारा की गयी वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफ भेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

Narmi Lal Komoujia

हस्ताक्षर

साक्षी ( गवाह )

साक्षी ( गवाह )

दिनांक

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स्वीकृत

Suryakant  
Shrikant  
Suryakant

(A)

and the claim petition may be restored to its original number so the matter may be disposed off on its merits.

Surya Kant  
(SURYA KANT)

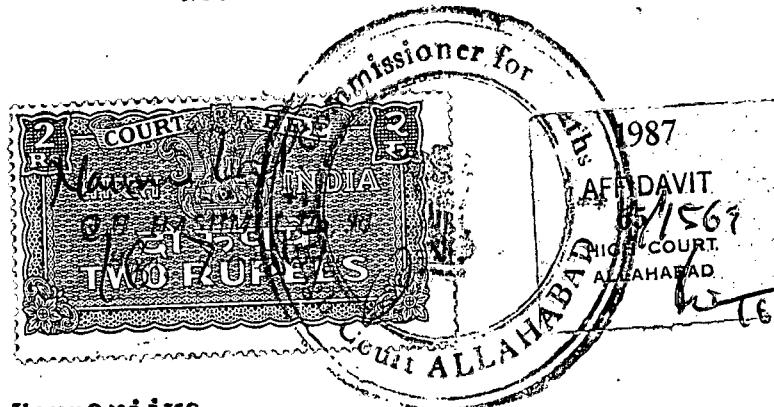
Advocate,  
Counsel for the Applicant



AV2

In the Central Administrative Tribunal, Allahabad Bench  
Allahabad

No. of 1987.



versus

Union of India and others

..... Respondents.

AFFIDAVIT IN SUPPORT OF APPLICATION UNDER RULE 15(2)  
OF THE RULES FRAMED UNDER THE ADMINISTRATIVE TRIBUNALS  
ACT, 1985.

I, Naumilal Kannaujiya, aged about 40 years  
son of Late K. R. Kannaujiya working as Coach Attendant  
at Charbagh, Lucknow resident of c/o I. O. W. Shop  
Bandariya Bagh, Lucknow do hereby solemnly affirm and  
state on oath as under:-

1. That the deponent is the applicant in the abovenoted case and as such he is fully conversant with the facts of the case.
2. That the case having registration no. 457 of 1986 Naumilal Kannaujiya versus Union of India and others was always taken-up along with the petition Ram Kumar versus Union of India and others registration no. 406 of 1986 which is the leading case in the matter since in both the petitions as well as in the several other petitions the

Naumilal Kannaujiya

AVB

questino of law and facts involved are similar.

3. That the deponent has not having any knowledge that how the case registration no. 457 of 1986 has been fixed for another date and he was also not having any knowledge that the case was listed on 15-5-87 and as such none appeared for and on behalf of the deponent on 15-5-1987.
4. That the non-appearance of any one on the aforesaid date on 15-5-1987 is accidental hence it is highly desirable in the ends of justice that the same may be restored to its original number so that it may be disposed off and decided on merits.

*Name: LalKamajga*  
DEONENT

Verification



*LTI of SL LalKamajga*

I, the abovenamed deponent dohereby verify that the contents of the paras 1 to 4 of this affidavit are true to my personal knowledge.

Signed and verified this 16<sup>th</sup> day of July 1987

*Name: LalKamajga*



DEONENT

*LTI of SL LalKamajga*

I identify the deponent who is personally known to me and who has signed before me.

*Surya Kant*  
(SURYA KANT)

Advocate.

*Name: LalKamajga*

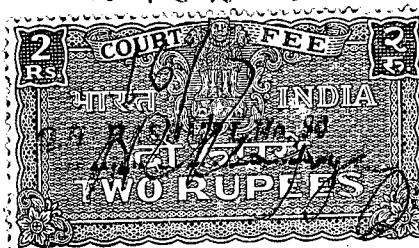
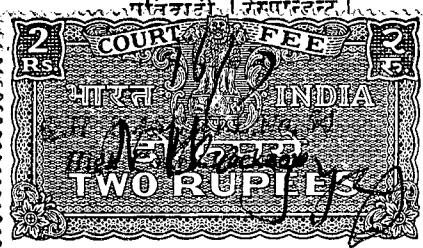
ब अदालत श्रीमान

[वादी] अपीलान्ट

स्ट्रेटर एडमिनिस्ट्रेटर दिल्ली  
इलाहाबाद पौ, इलाहाबाद  
श्री नौमीलाल क नौमीलाल वकालतनामा

महोदय

AM



नौमी लाल क नौमीलाल - १८८८

मुकदमा नं०

सन्

खनाम

प्रतिवादी (रेस्पान्डेन्ट)

युनिप्र नाम देखा ने ४२५ - छहदार

पेशी की ता०

१६ ई०

ऊपर लिखे मुकदमा में अपनी ओर से श्री सुप्रिया - ८५१५८

१० शिल्पुरी, कलकत्ता

वकील  
महोदय  
एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज़ दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रूपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रूपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (इस्तखती) रसीद लेवें या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कायंवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा श्यगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर छाम आवे।

Naunni Lal Kamalpur

हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

१६

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Acme

SL

AIS

In the Central Administrative Tribunal: Additional  
Bench: Allahabad.

.....

Reply on behalf of the Respondents

In

Registration No. 457 of 1986

Naumi Lal Karnojia ..... Petitioner

Verus

The Union of India

and others ..... ..... Respondents

Affidavit of Sri Hari Ram, aged  
about 45 years, Son of Shri ~~Shri~~ Lal,  
Chief Law Assistant, Northern  
Railway, Lucknow.

.....  
Deponent

I, the deponent abovenamed, do hereby solemnly  
affirm and state on oath as under :-

1. That the deponent is the  
Chief Law Assistant, Northern Railway, Lucknow  
and is fully acquainted with the facts deposed to  
hereinafter.

Hari Ram

APB

:: 2 ::

2. That the contents of the petition filed by the petitioner has been read and fully understood by the deponent.

3. That the contents of the paragraph nos. 1 to 5 of the said petition need no reply.

4. That in reply to the contents of paragraph no. 6(i) and (ii) of the said petition, it is stated that they are admitted.

5. That in reply to the contents of the paragraph no. 6(iii) of the said petition, it is stated that the petitioner did not qualify the selection and he was not empanelled.

6. That the facts stated in paragraph no. 6(iv) of the said petition are not admitted. In Annexure 'I', the name of Shri P.N. Dubey has been correctly shown amongst the General candidates with the name of his father.

7. That the contents of the paragraph no. 6(v) of the said petition are absolutely vague and are denied. The procedure

:: 3 ::

prescribed by the Railway Board vide its circular dated 7/10.12.1973 and Circulars dated 25.7.1979 17.10.1979 and 27/30.10.1979 were strictly followed by the Selection Board.

8. That the contents of the paragraph no. 6(vi) of the said petition are denied. The Selection committee consisted of the Divisional Mechanical Engineer, Divisional Commercial Superintendent and Executive Assistant. At the relevant time, there was no post of Divisional Personnel Officer and the Competent Authority, the Divisional Railway Manager, nominated Sri P.L. Arya Executive Assistant To Divisional Railway Manager to function as Personnel Officer in the said Selection. It is relevant to point out that the Executive Assistant to the Divisional Railway Manager belonged to the Personnel Branch.

It is also relevant to point out here that the petitioner at no stage during the selection proceedings raised such objections as pointed out in the para under reply. Since the petitioner was declared unsuccessful in the said selection, he has come with such false pleas to get the selection proceedings quashed. Since the petitioner did not raise such objections at the relevant time, when the

(10)

:: 4 ::

course of action according to him had accrued when Mr.P.L.Arya joined the Selection Board, he has no cause of action to challenge the same.

In view of the above facts and circumstances as stated, the petitioner is not entitled to get any relief which he has claimed in his petition and the petition is liable to be rejected.

Verification:

I, Hari Ram, aged about 45 years, Son of Sri Hira Lal Chief Law Assistant, Northern Railway Lucknow do hereby verify that the contents of the paragraphs 1 to 8 of this reply are true to my personal knowledge and belief, that I have not suppressed any material facts.

Place: Allahabad  
Dated: 20.4.1987

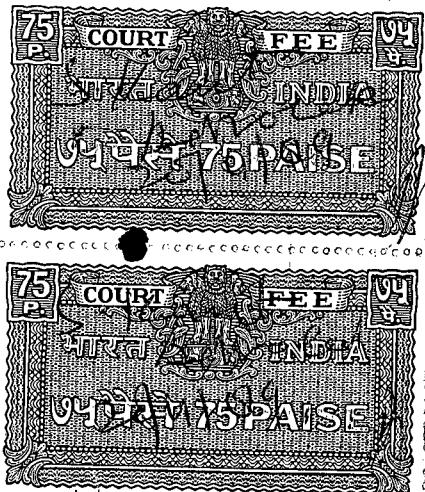
Hari Ram  
.....

Deponent.

(A9)

Application under section 22(3)(h) of the Administrative  
Tribunal Act, 1985.

In the court of Administrative Tribunal Allahabad  
Circuit Bench, Lucknow.



Date of filing 20/4/89

Registration No. 457/86

Signature \_\_\_\_\_

Registrar \_\_\_\_\_

C.M. Am. No. 89/09(4)

Naumi Lal Kanaujia

Naumi Lal Kanaujia, aged about years, son of late

K.R. Kanaujia, C/o S.S. N.Railway, Charbagh, Lucknow, /

I.O.W. Workshop Bandaria Bagh, Lucknow.

.....Petitioner.

Versus

1- Union of India through General Manager,  
Baroda House New Delhi.

2- Divisional Railway Manager, N.Railway Hazratganj,  
Lucknow.

....Opp. Parties.

Inre:

Registration O.A. 457 of 1986

SRI Naumi Lal Kanaujia ....Vs....Union of India and others.

Decided ex parte on 20.3.1989

by Hon'ble Mr. Justice Kamleshwar

Nath V.C. and Hon'ble Ajai Jauhari

A.M.

The humble applicant submits that for the facts and reasons stated in the accompanying affidavit it is therefore prayed that the ex parte order deciding the Naumi Lal Kanaujia registration O.A. 457 of 1986 ~~Naumi Lal Kanaujia~~....Vs..Union of India and other, on 20.3.1989 ex parte may be recalled and

Naumi Lal Kanaujia

*AL*

set-aside and the petition may be dispossessed of on its merits after affording the opportunity of being heard to the applicant.

In Verification

I, Naumi Lal Kanaujia, aged about 40 years, son of late K.R. Kanaujia, I.O.W. Workshop Bandaria bagh Lucknow do hereby verify that the contents of paras of this application are true to my personal knowledge, and belief, and that I have not suppressed any material of fact.

Lucknow;

Dated: 26/4/09

Naumi Lal Kanaujia

Applicant.

To,

The Registrar,  
Central Administrative Tribunal,  
Principal Bench, New Delhi,  
Addl. Bench, at Lucknow.

A1

In the Central Administrative Tribunal Allahabad  
Circuit Bench, Lucknow.



Naumi Lal Kanaujia ..... Petitioner.

Vs.

Union of India and others ..... Opp. Parties.

Affidavit in support of application u/s 22(3)(h)  
of the Administrative Tribunal Act, 1985.

---

I, Naumi Lal Kanaujia, aged about years, son of  
K.R. Kanaujia, C/o S.S.N.Railway, Charbagh, Lucknow/I.O.W.  
Workshop Bandaria Bagh, Lucknow the deponent do hereby  
solemnly affirm and state on oath as under:-

1- That the deponent is the applicant in the  
abovenoted case and is fully conversant with the facts.

2- That on 20.3.1989, the abovenoted case was listed  
for final hearing as well as for filing the documents in  
terms of the order passed in 1987.

3<sup>rd</sup> That on 20-3-89 the deponent was on  
Duty with 10 Dr. Doon Express left the  
Ludhiana at about 9.20 AM,  
and so far the counsel for the deponent is concerned his  
mother-in-law expired in Gorakhpur, so he too left the city  
on 19th of March, 1989 and as such none was there when the  
case was called out, and was decided ex parte.

Naumi Lal Kanaujia 21

2-

4- That the documents required have not been filed by the Union of India, and others, and the important decision as well as the rules and the guide lines framed by the Railway Board have also not been pressed due to absence of any one from the side of the deponent.

5- That the entire career of the deponent is blocked and as such it is highly desirable in the ends of justice that the abovenoted case registration no. 457 of 1986 Naumi Lal..Vs..Union of India and others may be decided on its merits after affording the opportunity of being heard to the deponent and after setting aside the ex parte order dated 20.3.1989.

6- That in case the deponent is not allowed to be heard than he shall suffer irreparable loss and injury.

Lucknow:

Dated: 25/4/89

Naumi Lal Kanyar  
Deponent.

Verification

I, the abovenamed deponent do hereby verify that the contents of paras 1 to 5 of this affidavit are true to my personal knowledge, and those of para 6 of the same are believed to be true.

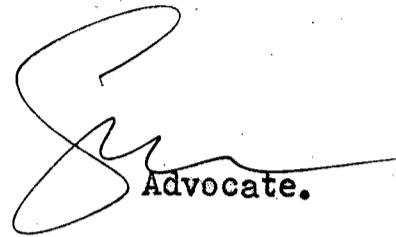
Signed and verified this 20 day of April, 1989  
at Lucknow.

Naumi Lal Kanyar  
Deponent

RB

3-

I? identify the deponent who has signed this affidavit before me.

  
Advocate.

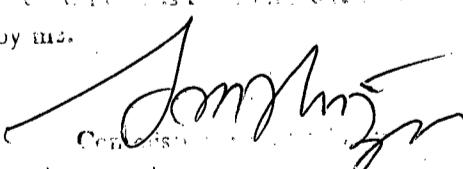
18/1  
JA AT  
Advocate  
20/1

Solemnly affirmed before me on  
at 11-00am/pm by the deponent Sri Mann Lal  
who is identified by Sri S. Kant  
Advocate High Court Lucknow Bench, Lucknow.

I have satisfied my self by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

11-03/01/2018  
Solemnly affirmed before me in office of Shyam Lal Kanawaria  
Shyam Lal Kanawaria  
Advocate  
I have satisfied my self by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

Re.....only

  
Commissioner  
RB

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALIABAD

Registration No. 457 of 1986.

Sri Nauri Lal Kaneujia

-----

Applicant.

Versus

Union of India and others

-----

Opposite-Parties.

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3.	Annexure No. 1 Impugned order	7
4.	Vakalatnam	8

Lucknow:

Dated: 27.8.1986.

*Surya Kant*  
( Surya Kant )  
Advocate

10, Shiv Puri, Lucknow.

Counsel for the Applicant.

*Nauri Lal Kaneujia*

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL

ACT 1985.

For use in the Tribunal's Office:-

Reg. No. 15] of 1986  
Central Administrative Tribunal

Additional Bench

ALLAHABAD-PATNA-JABALPUR  
Date of filing ... 7.4.86 OR

Signature \_\_\_\_\_

Date of receipt by Post

Registrar \_\_\_\_\_

Debendra  
Deputy Registrar.

In the Central Administrative Tribunal,

Additional Bench of Allahabad.

Between

Sri Naumi Lal Kanaujia

-----

Applicant.

And

Union of India and others

-----

Opp. Parties.

Details of the Application

1. Particulars of the Applicant:

(i) Name of the Applicant: Naumi Lal Kanaujia

(ii) Name of the father: Late K.R.Kanaujia

(iii) Designation and office: Coach Attendant

in which employed S.S. Charbagh, Lucknow.

(iv) Office Address: C/o S.S. N.Railway  
Charbagh, Lucknow.

(v) Address for service of C/o I.O.W. workshop  
all notices. Bandaria Bagh, Lucknow.

2. Particulars of the Respondents:

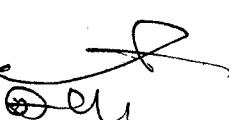
(i) Designation of the respondents:

(A) Union of India through General Manager,  
Baroda House New Delhi.

-----2/

Naumi Lal Kanaujia

Attested

Surya K. S. 

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

(ii) Office address of the Respondents:

(A)Union of India through General Manager,  
Baroda House New Delhi.

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

3. Particulars of the order against which the application  
is made:-

The application is against the following order:-

(i) Order No. 220-E6/E-T.C./84

(ii) Date, June 30, 1986.

(iii) Passed by Divisional Railway Manager N.Rly.,  
Hazratganj, Lucknow.

(iv) Subject in Brief:-

That the applicant is at present working as Coach Attendant. He was previously selected in the competition for appointment on the post of Commercial Clerk, but not sent for training by the respondents No. 1 and 2, and is working as Coach Attendant. He has wronging & been failed on the post of Ticket Collector. The constitution of the selection committee was also illegal and the result has wrongly been declared. The ~~xxxxxxxxxx~~ selection Board not applied their mind properly and violated the relevant provisions of law made by the Railway Board.

4. Jurisdiction of the Tribunals: Allahabad.

The applicant declares, that the subject matter of the order against which he wants reversal is within the jurisdiction of the tribunal.

5. Limitation:-

The applicant further declares that the application is within the limitation prescribed in section 21 of the Administrative Tribunal Act, 1985.

6. Facts of the case:-

- (i) That the applicant is senior most Schedule Caste and from sports quota he was appointed as Lali in 1970 and in 1977 he changed his category and became Porter.
- (ii) That since 22. 1.12.1978, the applicant is Coach Attendent he is High School also, and is performing his duties with utmost honesty, labour in as much as no complaint of any kind have been received, and his service record is neat and clean.
- (iii) That the applicant appeared for the selection on the post of Ticket Collector and he qualified but in the interview he has wrongly been failed by the respondents, and a Photostat copy of the said result is filed herewith as Annexure No. 1 to this application.
- (iv) That in Annexure No. 1 the name of the parentage of Sri P.N. Dubey has wrongly been mentioned and Sri Hanuman Prasad has wrongly been selected from the Schedule caste, gupta. He is a High Caste Hindu, and several persons are Junior to the applicant. That the selection Board have not followed the law made by the Railway Board, vide No.R(N.G)1-72 P.R/100 of 7/10.12.1973 and also not complied
- (v)

Narini Lal Komdegi *After* *Surya Kant*  
*Singh*

the Railway Board's letter dated 25.7.79, 17.10.1979 and 27/30.10.1979 which provides the procedure for selection.

(vi) That vide Railway Board's letter No.E(N.G.) 1-72 EMI/100 of 7/10.12.1973. The Railway Board have made mandatory that one officer of the selection Board must be from the Personal Branch, but in the present case none of the Officer of the Personal Branch was forming the part of the selection Board, hence entire selection have been viciated on this ground alone and the applicant having no alternative prefers this application on the grounds interalia:-

G\_R\_O\_U\_N\_D\_S

(A) Because the applicant is Senior to Several Persons mentioned in Annexure No. 1 and in the selection the procedure laid down by the Railway Board have not been followed.

(B) Because in absence of any member from the personal Branch, the entire selection has viciated.

(C) Because the candidature of the applicant has not properly been considered by the selection Board and the representations have wrongly been decided and the respondents ought to have declared the applicant successful.

7. Reliefs sought: In view of the facts mentioned above in para 6, the applicant prays for the following reliefs:

(i) to issue a suitable orders, direction or

Naumi Lal Komang <sup>-----5p/</sup>  
Surya Dev

command declaring the applicant passed in the selection of Ticket Collector (T.C.).

(ii) To issue a suitable order direction or command quashing the entire selection vide Annexure No. 1 to this application as the same is void and illegal.

(iii) to direct the respondent No. 1 and 2 to produce all the papers of the selection and constitution of the selection Board, before this Hon'ble ~~Ex~~ Tribunal.

(iv) Costs of the application may be awarded to the applicant and against the respondents.

8. Interim order is prayed for:

Pending final decision on the application, the applicant seeks the issue of the following interim orders.

(i) Respondents No. 1 and 2 may be directed to produce all the papers of the selection and the constitution of the selection committee, and not to destroy them during the pendency of this application.

(ii) to stay the implementation of the result contained in Annexure No. 3 1 to this application.

9. Details of the Remedy Exhausted:

In view of the facts that the Railway Board's directions have been violated and the representation ~~submitted~~ have been rejected, though the order's can not been communicated.

10. Matter not pending with any other court:- The applicant further declare, that the matter regarding which this

*Naumi Lal Khowaja* -----/   
*Attested* *Surya Kumar*

application has been made is not pending before any court of law or any other authority, or any other Bench or Tribunal.

11. Particulars of the Postal order in respect of the Application: Postal order No- D.P. 458604  
S-

12. Details of the Index: An Index in duplicate containing the details of the documents, to be relied upon is enclosed:-

13. List of Enclosures:

- (i) Annexure No. 1- Impugned order of selection
- (ii) VaKalatnama;
- (iii) Index;
- (iv) Postal order.

IN VERIFICATION:

I, Nauni Lal Komouyis, K.R. Komouyis  
aged about 39 years, working as Coach Attendant at  
Charbagh, Lucknow, resident of Bandariz Bagh  
Lucknow, do hereby verify that the  
contents of 1 to 13 are true to my personal knowledge,  
and belief, and that I have not suppressed any material facts.

Lucknow:

Dated: 27.8.1986.

Applicant.

Nauni Lal Komouyis  
Attested  
Surya Sat  
J. S. S.

Amrapurao & 1

B(16)

NORTHERN RAILWAY

No. 220-E6/2-TC/84

Divl. Office,  
Lucknow.

June 30, 1986.

Reg: Selection (written test followed by viva-voce) for the post of Ticket Collector from amongst class IV staff.

In the written test held for the post of Ticket Collector, grade Rs. 260-400, held on 20.1.86 followed by viva-voce test held on 23.4.86 to 25.4.86 the following candidates have been placed on panel of Ticket Collector grade Rs. 260-430 from amongst class IV staff :-

General candidates

1. Sri H.C.Mathur s/o Sri B.B.L.Mathur	HQ/LKO
2. Sri Ashok Kumar s/o Sri Ayodhya Prasad	HQ/LKO
3. Sri Murari Pandey s/o Sri N.Pandey	HQ/Dilkusha
4. Sri Om Prakash Tewari s/o Sri R.K.Tewari	HQ/LKO
5. Sri K.C.Kanojia s/o Sri K.L.Kanojia	HQ/LKO
6. Sri Sabir Ali s/o Sri Rahmat Ali	HQ/LKO
7. Sri Ashok Kumar s/o Sri Basant Lal	HQ/LKO
8. Sri Om Prakash Singh s/o Sri B.Singh	HQ/PKX
9. Sri Ramosh Prasad s/o Sri Mathura Pd.	HQ/LKO
10. Sri P.N.Dubey s/o Sri R.C.Dubey	HQ/LKO
11. Sri A.K.Mishra s/o Sri Kaushal Misra	HQ/LKO
12. Sri D.K.Tripathi s/o Sri B.D.Tripathi	HQ/LKO
13. Sri Balbir Rana s/o Sri J.B.Rana	HQ/LKO

S.C.Candidates

1. Sri Hanuman Prasad s/o Sri Ram Gulam	HQ/LKO
2. Sri Budhram s/o Sri Calbal	HQ/LKO
3. Sri Shyam Lal s/o Sri Baboo Lal	HQ/LKO

S.T.Candidates

1. Sri Fagoo Basera s/o Sri Lakhn Basera	HQ/PEH
	EA/Divl.Rly.Manager, Lucknow.

Copy for information and necessary action to :-

1. DPO/LKO
2. APO(II) LKO
3. Station Supdt., Lucknow, Pratapgarh, Varanasi
4. Station Master, Dilkusha & Pakhrauli.

*Amrapurao  
After Surya  
Surya*

*Naunis Lal Komerciyis  
Dilkusha  
Surya*

નિબાર

શ્રીમતી રામકૃષ્ણ કે. માયારામણ હંતાના  
કુલાલ વાદ

સુધીના -  
નિબારને એ કાન્દીને 1986 ને જાણતાને  
ના બાબતની હોય તો એની નામનું O.A.457/86  
ના બાબતની હોય એ કાન્દીને એ કાન્દીને  
ના બાબતની હોય એ કાન્દીને એ કાન્દીને

ના બાબતની હોય એ કાન્દીને એ કાન્દીને  
ના બાબતની હોય એ કાન્દીને એ કાન્દીને

O.A.457/86

Listed case before Circuit Bench  
at LBS on 25.10.88

File No. 988  
DR 13

02/10/1988

CA 2000 N.Y.

(1)

Before the H.M.L. Court of Session here  
at Allahabad, sitting at the  
Court no. 457/86

National Kanundia  
vs

Uma of India

the humble applicant submits as under:-

1:- that case no. 406/86 is pertaining to  
the same matter as is involved in the  
present case

2:- that it is highly desirable in the interest of  
justice that the above case may also be  
taken up along with the cases no. 406/86  
407/86, 452/86, 453/86, 458/86

Yours faithfully, Mr. It is desired that  
you kindly be pleased to  
take up the above case along with the above  
cases & duly

25.10.88

Surendra  
Contractor

(2)

Registered

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

\*\*\*\*\*

Ram Kumar

vs

Union of India & others (NR)

Registration No.

407486, 452986, 406 of 1986 conn. with  
No. CAT/Alld/Jud/ 456986, 458986 & 457986

Dated :

To ① Sri Surya Kant, Advocate, R/o 10 Shir Puri,  
Lucknow.

② Sri Lalji Sinha, Standing Counsel  
R/o 39 George Town, Allahabad.

Please take notice that the applicant above named  
has presented an application a copy whereof is enclosed herewith  
which has been registered in this Tribunal and the Tribunal  
has fixed

25th

day of

October

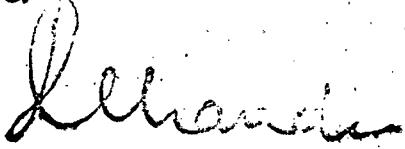
1938 for before

Central Admin. Tribunal, Lucknow Circuit Bench, Lucknow

If no, appearance is made on your behalf, your  
pleader or by some one duly authorised to Act and plead  
on your in the said application, it will be heard and decided  
in your absence.

Given under my hand and the seal of the Tribunal  
this 19th day of Oct. 1938

dinesh/

  
Dinesh

DEPUTY REGISTRAR (Judicial)

J.C

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH,  
23-A, Thornhill Road, Allahabad-211001

(C3)

No. CAT/ ALLD/

Dated :

Registration No.

457

of 1986

Naumi Lal Kanaujia Applicant

Versus

Union of India

Respondents

① Sh. Surya Kant, Advocate,  
To, R/o 10, Shirpur, Lucknow.

② ~~Paralympic Fund, Advocate~~  
St. Day's Convent, Lucknow

Please take notice that the applicant abovenamed has presented an application, a copy whereof is enclosed herewith which has been registered in this Respondent and the Tribunal has fixed 26<sup>th</sup> day of August 1987, for the hearing of the said application.

If no appearance is made on your behalf, you pleader or by someone duly authorised to act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this....  
20<sup>th</sup> day of July 1987.

For DEPUTY REGISTRAR

Deputy Registrar  
30/7/87

SURYA KANT

Advocate

REF. \_\_\_\_\_

10, SHIVPURI  
LUCKNOW

DATE 25/8/87

Before the Central Administrative Tribunal,  
Allahabad Bench at Allahabad.

Registration No 457 of 1986.

9

NAUMILAL KANNAUJIYA . . . . . Applicant  
Vs.

UNION OF INDIA & OTHERS . . . . . Respondent

APPLICATION FOR ADJOURNMENT.

The humble applicant submits as under:-

1. That the undersigned is the counsel for applicant in the abovenoted case which is fixed before this hon'ble Court on 16-10-87.
2. That the undersigned is not feeling well in these days and is going to be hospitalised for major operation very soon.

WHEREFORE it is most respectfully prayed that this hon'ble Court may kindly be pleased to adjourn the abovenoted case and some other date for about one month or so may also kindly be fixed and oblige.

Lucknow  
25/8/87

  
(SURYA KANT)  
Advocate  
Counsel for Applicant

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
23-A, Thornhill Road, Allahabad-211 001.

\*\*\*

No. CAT/Alld/ Resto. No. 11/37 dated: \_\_\_\_\_

Or No. 437/36

N.L. Kanayya APPLICANT(S)

Versus

Union of India RESPONDENT(S)

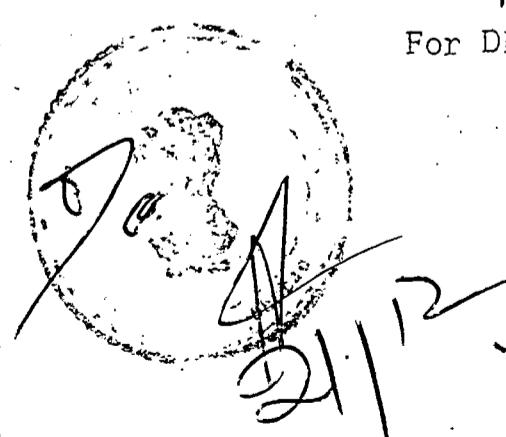
① Sri Surya Kant Adv.  
To 10 Shapoori & Co.

② J. J. Ladha, Adv., CAT

Please take notice that the applicant above named has presented an application, a copy whereof is enclosed herewith which has been registered in this Tribunal, and the Tribunal has fixed 11/12 day of Dec. 1985.

If no, appearance is made on your behalf, your pleader or by some one duly authorised to act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this 21/12 day of Dec. 1985.

  
For DEPUTY REGISTRAR

RECEIVED, 10 JULY, 1958, 12:20 P.M. (EST.)

Order No. 457 of 1958.

1. NAME OF APPLICANT

S. K. K.

2. TYPE

3. NAME OF THE COMPANY

Emp. & Imp. Partners.

4. TELEGRAM

5. TELEGRAM

6. TELEGRAM

7. TELEGRAM

1. Application

1 to 6

2. List of documents

6

3. PROPOSAL NO. 1  
Exterior Office

7

4. Valuation

8

5. Valuation

6. Valuation

S. K. K.

(S. K. K.)  
Signature

10, Hwy Rd, Lucknow.

Count 1 for the application.

Nawmi Lal Karmalji

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

(ii) Office address of the Respondents:

(A) Union of India through General Manager,  
Baroda House New Delhi.

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

3. Particulars of the order against which the application  
is made:-

The application is against the following order:-

(i) Order No. 220-E6/E-T.C./84

(ii) Date, June 30, 1986.

(iii) Passed by Divisional Railway Manager N.Rly.,  
Hazratganj, Lucknow.

(iv) Subject in Brief:-

That the applicant is at present working as Coach Attendant. He was previously selected in the competition for appointment on the post of Commercial Clerk, but not sent for training by the respondents No. 1 and 2, and is working as Coach Attendant. He has wronging been failed on the post of Ticket Collector. The constitution of the selection committee was also illegal and the result has wrongly been declared. The ~~members of the~~ selection Board not applied their mind properly and violated the relevant provisions of law made by the Railway Board.

4. Jurisdiction of the Tribunals: Allahabad.

The applicant declares, that the subject matter of the order against which he wants reversal is within the jurisdiction of the tribunal.

Naunw Lal Komwala

*Attestation  
S. Komwala*

the Railway Board's letter dated 25.7.79, 17.10.1979 and 27/30.10.1979 which provides the procedure for selection.

(vi) That vide Railway Board's letter No.E(N.G.) 1-72 EMI/100 of 7/10.12.1973. The Railway Board have made mandatory that one officer of the selection Board must be from the Personal Branch, but in the present case none of the Officer of the Personal Branch was forming the part of the selection Board, hence entire selection have been viciitated on this ground alone and the applicant having no alternative prefers this application on the grounds interalia:-

G\_R\_O\_U\_N\_D\_S

- (A) Because the applicant is Senior to Several Persons mentioned in Annexure No. 1 and in the selection the procedure laid down by the Railway Board have not been followed.
- (B) Because in absence of any member from the personal Branch, the entire selection has viciated.
- (C) Because the candidature of the applicant has not properly been considered by the selection Board and the representations have wrongly been decided and the respondents ought to have declared the applicant successful.

7. Reliefs sought: In view of the facts mentioned above in para 6, the applicant prays for the following reliefs:

- (i) to issue a suitable orders, direction or

*Namini Lal Karmally* -----5p/  
*the steel* *law*

command declaring the applicant passed in the selection of Ticket Collector (T.C.).

(ii) To issue a suitable order direction or command quashing the entire selection vide Annexure No. 1 to this application as the same is void and illegal.

(iii) to direct the respondent No. 1 and 2 to produce all the papers of the selection and constitution of the selection Board, before this Hon'ble ~~Ex~~ Tribunal.

(iv) Costs of the application may be awarded to the applicant and against the respondents.

8. Interim order is prayed for:

Pending final decision on the application, the applicant seeks the issue of the following interim orders.

(i) Respondents No. 1 and 2 may be directed to produce all the papers of the selection and the constitution of the selection committee, and not to destroy them during the pendency of this application.

(ii) to stay the implementation of the result contained in Annexure No. 3 1 to this application.

9. Details of the Remedy Exhausted:

In view of the facts that the Railway Board's directions have been violated and the representation ~~submitted~~ have been rejected, though the order's can not been communicated.

10. Matter not pending with any other court:- The applicant further declare, that the matter regarding which this

*Naumi Lal Khomulya* ~~dated~~ <sup>6/</sup>  
*S. K. T. S.*

application has been made is not pending before any court of law or any other authority, or any other Bench or Tribunal.

11. Particulars of the Postal order in respect of the Application: Postal Order No- D.P 458604  
5

12. Details of the Index: An Index in duplicate containing the details of the documents, to be relied upon is enclosed:-

13. List of Enclosures:

- (i) Annexure No. 1- Impugned order of selection
- (ii) VaKalatnama;
- (iii) Index;
- (iv) Postal order.

IN VERIFICATION:

I, Naumi Lal Komayi s/o K.R. Komayi  
aged about 39 years, working as Coach Attendant at Charbagh, Lucknow, resident of Bandra Bagh  
Lucknow, do hereby verify that the contents of 1 to 13 are true to my personal knowledge, and belief, and that I have not suppressed any material facts.

Lucknow:

Dated: 27.8.1986.

Applicant.

Naumi Lal Komayi  
Settlerd  
S. Kant  
J. J. D.

Amespure O/C 1 7

B/16

NORTHERN RAILWAY

No. 220-E6/8-TC/84

Divl. Office,  
Lucknow.

June 30, 1986.

Re: Selection (written test followed by viva-voce) for the post of Ticket Collector from amongst class IV staff.

In the written test held for the post of Ticket Collector, grade Rs. 260-400, held on 20.1.85 followed by viva-voce test held on 23.4.86 to 25.4.86 the following candidates have been placed on panel of Ticket Collector grade Rs. 260-430 from amongst class IV staff :-

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2. Sri Ashok Kumar s/o Sri Ayodhya Prasad	HQ/LKO
3. Sri Murari Pandey s/o Sri N.Pandey	HQ/Dilkusha
4. Sri Om Prakash Tewari s/o Sri R.K.Tewari	HQ/LKO
5. Sri K.C.Kanojia s/o Sri K.L.Kanojia	HQ/LKO
6. Sri Sabir Ali s/o Sri Rahmat Ali	HQ/LKO
7. Sri Ashok Kumar s/o Sri Basant Lal	HQ/LKO
8. Sri Om Prakash Singh s/o Sri B.Singh	HQ/PKX
9. Sri Ramash Prasad s/o Sri Mathura Pd.	HQ/LKO
10. Sri P.N.Dubey s/o Sri R.C.Dubey	HQ/LKO
11. Sri A.K.Mishra s/o Sri Kaushal Misra	HQ/LKO
12. Sri D.K.Tripathi s/o Sri B.D.Tripathi	HQ/LKO
13. Sri Balbir Rana s/o Sri J.B.Rana	HQ/LKO

S.C.Candidates

1. Sri Hanuman Prasad s/o Sri Ram Gulam	HQ/LKO
2. Sri Budhram s/o Sri Galbal	HQ/LKO
3. Sri Shyam Lal s/o Sri Baboo Lal	HQ/LKO

S.T.Candidates

1. Sri Fagoo Basera s/o Sri Lakhay Basera	HQ/PEH
---	--------

July 93  
EA/Divl.Rly.Manager,  
Lucknow.

Copy for information and necessary action to :-

1. DPO/LKO
2. APO(II) LKO
3. Station Supdt., Lucknow, Pratapgarh, Varanasi
4. Station Master, Dilkusha & Pakhravli.

*Amespure*  
Affected  
Surya

*Naumiul Komallya*

THE HIGH COURT AND INSTRUCTIONAL TRIBUNAL ACT, 1963.

Registration No. 457 of 1986.

Mr. Naumi Lal Karmegia

-----

Applicant.

Versus

Union of India and others

-----

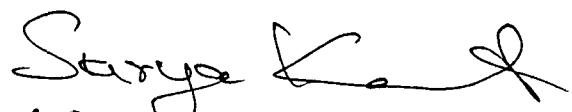
Opposite-Parties.

INDEX

Sl. No.	Particulars	Pages
1.	Application	1 to 6
2.	List of documents	7
3.	Annexure No. 1 I pugned order	7
4.	Vakalatnāmā	8

Lucknow

Dated: 27.3.1986.

  
( Surya Kant )  
Advocate

10, Shiv Puri, Lucknow.

Counsel for the Applicant.

Naumi Lal Karmegia

AUG 1985.

Form 8 in the order of 1966

Reg. No. 157 of 1986

Central Bureau of Standards

10, B. M. Building, New Delhi - 110 001

Local Registration No. 29-B-86... OR

Signature Date of 29.8.86

Registration No. 157 of 1986

In the Court of the District Magistrate,  
As informed Person of Disputed.

100001

S. C. Kaur & Komagia ----- applicant.

Age

Address of the Opposite party ----- Opp. Party.

Details of the applicant:

1. Particulars of the applicant:

(i) Name of the applicant: S. C. Kaur & Komagia  
(ii) Date of birth: 20.10.1955  
(iii) Name of the father: Mr. S. C. Kaur  
Employed S.S. Clerk, B.R.C.  
Bucknow.  
(iv) Name of the mother: W/o S.C. Kaur  
Bucknow.  
(v) Name for service of C/o T.O. Workshop  
S. C. Kaur Bucknow.

2. Particulars of the co-parties:

(i) Name of the co-parties:

(a) Name of the co-parties: Through Name 1 in Govt.  
Bucknow. For relief.

-----/1

S. C. Kaur & Komagia

P. O. Box No. 1  
Swarganagar  
Bucknow

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

(ii) Office address of the Respondents:

(A) Union of India through General Manager,  
Baroda House New Delhi.

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

3. Particulars of the order against which the application  
is made:-

The application is against the following order:-

(i) Order No. 220-E6/E-T.C./84

(ii) Date, June 30, 1986.

(iii) Passed by Divisional Railway Manager N.Rly.,  
Hazratganj, Lucknow.

(iv) Subject in Brief:-

That the applicant is at present working as Coach Attendant. He was previously selected in the competition for appointment on the post of Commercial Clerk, but not sent for training by the respondents No. 1 and 2, and is working as Coach Attendant. He has wrongfully been failed on the post of Ticket Collector. The constitution of the selection committee was also illegal and the result has wrongly been declared. The ~~members of the~~ selection Board not applied their mind properly and violated the relevant provisions of law made by the Railway Board.

4. Jurisdiction of the Tribunals: Allahabad.

The applicant declares, that the subject matter of the order against which he wants reversal is within the jurisdiction of the tribunal.

Naumi Lal Komolujis *Attestal* ----3  
*Surya Kant*

**6. Limitations:-**

The applicant further declares that the application is within the limitation prescribed in section 21 of the Administrative Tribunal Act, 1986.

**6. Facts of the case**

- (i) That the applicant is senior most Schedule Caste and from sports quota he was appointed as Jali in 1970 and in 1977 he changed his category and became Porter.
- (ii) That since 22. 12.1978, the applicant is Coach Attendant he is High School also, and is performing his duties with utmost honesty, labour in as much as no complaint of any kind have been received, and his service record is neat and clean.
- (iii) That the applicant appeared for the selection on the post of Ticket Collector and he qualified but in the interview he has wrongly been failed by the respondents, and a Photostat copy of the said result is filed herewith as Annexure No. 1 to this application.
- (iv) That in Annexure No. 1 the name of the percentage of Sri P.N. Dubey has wrongly been mentioned and Sri Narayan Prasad has wrongly been selected from the Schedule caste, gupta. He is a High Caste Hindu, and several persons are junior to the applicant.
- (v) That the selection Board have not followed the law made by the Railway Board, vide R.R.(H.C)1-72 P.W/100 of 7/10.12.1973 and also not complied

*Naumi Lal Karmayya Attested  
Surya Kant Sahu*

the Railway Board's letter dated 25.7.79, 17.10.1979 and 27/30.10.1979 which provides the procedure for selection.

(vi) That vide Railway Board's letter No. E(N.G.) 1-72 EM/100 of 7/10.12.1973. The Railway Board have made mandatory that one officer of the selection Board must be from the Personal Branch, but in the present case none of the Officer of the Personal Branch was forming the part of the selection Board, hence entire selection have been viciated on this ground alone and the applicant having no alternative prefers this application on the grounds interalia:-

G\_R\_O\_U\_N\_D\_S

- (A) Because the applicant is Senior to Several Persons mentioned in Annexure No. 1 and in the selection the procedure laid down by the Railway Board have not been followed.
- (B) Because in absence of any member from the personal Branch, the entire selection has viciated.
- (C) Because the candidature of the applicant has not properly been considered by the selection Board and the representations have wrongly been decided and the respondents ought to have declared the applicant successful.

7. Reliefs sought: In view of the facts mentioned above in para 6, the applicant prays for the following reliefs:

- (i) to issue a suitable orders, direction or

*Naunil Konouji - Attest* 5p/  
Surya K.

command declaring the applicant passed in the selection of Ticket Collector (T.C.).

(ii) To issue a suitable order direction or command quashing the entire selection vide Annexure No. 1 to this application as the same is void and illegal.

(iii) to direct the respondent No. 1 and 2 to produce all the papers of the selection and constitution of the selection Board, before this Hon'ble ~~Ex~~ Tribunal.

(iv) Costs of the application may be awarded to the applicant and against the respondents.

8. Interim order is prayed for:

Pending final decision on the application, the applicant seeks the issue of the following interim orders.

(i) Respondents No. 1 and 2 may be directed to produce all the papers of the selection and the constitution of the selection committee, and not to destroy them during the pendency of this application.

(ii) to stay the implementation of the result contained in Annexure No. 2 1 to this application.

9. Details of the Remedy Exhausted:

In view of the facts that the Railway Board's directions have been violated and the representation ~~xxxxxxxxxx~~ have been rejected, though the order's can not been communicated.

10. Matter not pending with any other court:- The applicant further declare, that the matter regarding which this

*NaunilKmoujz-~~Attw~~ Surya Karan*

application has been made is not pending before any court of law or any other authority, or any other Bench or Tribunal.

11. Particulars of the Postal order in respect of the Application: Postal order No- DD 458604  
S

12. Details of the Index: An Index in duplicate containing the details of the documents, to be relied upon is enclosed:-

13. List of Enclosures:

- (i) Annexure No. 1- Impugned order of selection
- (ii) VaKalatnama;
- (iii) Index;
- (iv) Postal order.

IN VERIFICATION:

I, Naumi Lal Komujin, K.R. Komujin  
aged about 39 years, working as Coach Attendant at  
Charbagh, Lucknow, resident of Bomdarig Bagh  
LUCKNOW, do hereby verify that the  
contents of 1 to 13 are true to my personal knowledge,  
and belief, and that I have not suppressed any material facts.

Lucknow:

Dated: 27.8.1986.

Applicant.

Naumi Lal Komujin  
Attested.  
Surya Kant  
Desh...

Annexure No. 1

B/16

NORTHERN RAILWAY

No. 220-E6/8-TC/84

Divl. Office,  
Lucknow.

June 30, 1986.

Re: Selection (written test followed by viva-voce) for the post of Ticket Collector from amongst class IV staff.

In the written test held for the post of Ticket Collector, grade Rs. 260-400, held on 20.1.85 followed by viva-voce test held on 23.4.86 to 25.4.86 the following candidates have been placed on panel of Ticket Collector grade Rs. 260-430 from amongst class IV staff :-

General candidates

1. Sri H.C.Mathur s/o Sri B.B.L.Mathur	HQ/LKO
2. Sri Ashok Kumar s/o Sri Ayodhya Prasad	HQ/LKO
3. Sri Murari Pandey s/o Sri N.Pandey	HQ/Dilkusha
4. Sri Om Prakash Tewari s/o Sri R.K.Tewari	HQ/LKO
5. Sri K.C.Kanojia s/o Sri K.L.Kanojia	HQ/LKO
6. Sri Sabir Ali s/o Sri Rahmat Ali	HQ/LKO
7. Sri Ashok Kumar s/o Sri Basant Lal	HQ/LKO
8. Sri Om Prakash Singh s/o Sri B.Singh	HQ/PKX
9. Sri Ramesh Prasad s/o Sri Mathura Pd.	HQ/LKO
10. Sri P.N.Dubey s/o Sri R.C.Dubey	HQ/LKO
11. Sri A.K.Mishra s/o Sri Kaushal Misra	HQ/LKO
12. Sri D.K.Tripathi s/o Sri B.D.Tripathi	HQ/LKO
13. Sri Balbir Rana s/o Sri J.B.Rana	HQ/LKO

S.C.Candidates

1. Sri Hanuman Prasad s/o Sri Ram Gulam	HQ/LKO
2. Sri Budhram s/o Sri Galbal	HQ/LKO
3. Sri Shyam Lal s/o Sri Baboo Lal	HQ/LKO

S.T.Candidates

1. Sri Fagoo Basera s/o Sri Lekhan Basera	HQ/PEH
---	--------

By  
EA/Divl. Rly. Manager,  
Lucknow.

Copy for information and necessary action to :-

1. DPO/LKO
2. APO(II) LKO
3. Station Supdt., Lucknow, Pratapgarh, Varanasi
4. Station Master, Dilkusha & Pakhrauli.

.....  
Anand Kumar  
Affected  
Surya Kant

Narain Lal Karmoria  
Affected  
Surya Kant

IN THE COURT OF APPEAL IN THE STATE OF UTTAR PRADESH

Registration No. 457 of 1966.

Sai Faiz Lal Komujji

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Applicant.

VS

Union of India and others

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Opposite-Parties.

INDEX

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2.	List of documents	6
3.	Annexure No. 1 Signed order	3
4.	Verification	6

Lucknow

Dated: 27.8.1966.

*Surya Kant*  
( Surya Kant )  
Advocate

10, Shri Puri, Lucknow.

Council for the Applicant.

*Naumi Lal Komujji*

21. 10. 1986

RECEIVED

1986.

Ranvir Singh &amp; Sons (P) Ltd.

Reg. No. 151 of 1986

15, B-2, 2nd Floor

Letter of Right No.

29.8.86

Sect. 10(1)(b)

Chandigarh

For 15 days registration

To the Registrar of Trade Marks, Govt. of India,

1, Laxmi Vilas Marg, New Delhi.

Sect. 10(1)(b)

15, B-2, 2nd Floor

Applicant.

etc.

order of 19.10.1986

For Parties.

Letter of Right No. 151

1. Particulars of the applicant:

(i) Name of the applicant: Ranvir Singh

(ii) Address of the applicant: 15, B-2, 2nd Floor

(iii) Name of the firm: Ranvir Singh &amp; Sons

15, B-2, 2nd Floor, New Delhi, India.

(iv) Other name: /o Ranvir Singh

15, B-2, 2nd Floor.

(v) Name of the firm: Ranvir Singh &amp; Sons

15, B-2, 2nd Floor, New Delhi, India.

2. Particulars of the goods:

(i) Name of the goods:

(ii) Name of the firm: Ranvir Singh &amp; Sons

15, B-2, 2nd Floor, New Delhi.

-21-

Nirmal Kaur

Attested by

Surya Kant

New

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

(ii) Office address of the Respondents:

(A)Union of India through General Manager,  
Baroda House New Delhi.

(B) Divisional Railway Manager N.Railway Hazratganj,  
Lucknow.

3. Particulars of the order against which the application  
is made:-

The application is against the following order:-

(i) Order No. 220-E6/E-T.C./84

(ii) Date, June 30, 1986.

(iii) Passed by Divisional Railway Manager N.Rly.,  
Hazratganj, Lucknow.

(iv) Subject in Brief:-

That the applicant is at present working as Coach Attendant. He was previously selected in the competition for appointment on the post of Commercial Clerk, but not sent for training by the respondents No. 1 and 2, and is working as Coach Attendant. He has wronging been failed on the post of Ticket Collector. The constitution of the selection committee was also illegal and the result has wrongly been declared. The ~~xxxxxxxxxx~~ selection Board not applied their mind properly and violated the relevant provisions of law made by the Railway Board.

4. Jurisdiction of the Tribunals: Allahabad.

The applicant declares, that the subject matter of the order against which he wants reversal is within the jurisdiction of the tribunal.

Naymukul Komorejia - Attested  
Surgeon

### 6. Master Plan

The applicant further declares that the application is within the limitations prescribed in section 21 of the Registration of Criminal Act, 1923.

Q. What is \$2,000.00 to you?

Naomi LeL Komoroff Alterstein  
Surya Kant

the Railway Board's letter dated 25.7.79, 17.10.1979 and 27/30.10.1979 which provides the procedure for selection.

(vi) That vide Railway Board's letter No. E(N.G.) 1-72 EMI/100 of 7/10.12.1973. The Railway Board have made mandatory that one officer of the selection Board must be from the Personal Branch, but in the present case none of the Officer of the Personal Branch was forming the part of the selection Board, hence entire selection have been vicitiated on this ground alone and the applicant having no alternative prefers this application on the grounds interalia:-

G\_R\_O\_U\_N\_D\_S

- (A) Because the applicant is Senior to Several Persons mentioned in Annexure No. 1 and in the selection the procedure laid down by the Railway Board have not been followed.
- (B) Because in absence of any member from the personal Branch, the entire selection has viciated.
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- (i) to issue a suitable orders, direction or

Naumi Lal Karmawijis <sup>5p</sup>  
Attested  
Sarge K. K. K.

command declaring the applicant passed in the selection of Ticket Collector (T.C.).

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*Naunil Lal Komoujia - ~~Attested~~  
Surya K. Patel*

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- (ii) Vakalatnama;
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- (iv) Postal order.

IN VERIFICATION:

I, Naumi Lal Komeruji s/o K. R. Komeruji, aged about 39 years, working as Coach Attendant at Charbagh, Lucknow, resident of Bandrai Bagh Lucknow, do hereby verify that the contents of 1 to 13 are true to my personal knowledge, and belief, and that I have not suppressed any material facts.

Lucknow:

Dated: 27.8.1986.

Applicant.

Naumi Lal Komeruji  
Attested  
Surya Kant  
Date

Appraise a 6-1

B 16

## NORTHERN RAILWAY

Nb.220-E6/8-TC/84

Divl. Office,  
Lucknow.

June 30, 1986.

Reg: Selection (written test followed by viva-voce) for the post of Ticket Collector from amongst class IV staff.

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S.C.Candidate 8

1. Sri Hanuman Prasad s/o Sri Ram Gulam	HQ/LKO
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EA/Divl. Rly. Manager,  
Lucknow.

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3. Station Supdt., Lucknow, Pratapgarh, Varanasi  
4. Station Master, Dilkusha & Pakhravli.

4. Stay on Master, Dilkusha & Pakhrauli.

Naomi Lal Konevaya

After Steel  
Surya Kumar S.  
Das